

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00783/2018**

**Dated Wednesday the 27<sup>th</sup> day of June Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)**

J. Nagamani Devi  
M/o late J. Balamurugan  
Technician II  
No. 16, Royal Villa  
Sanjeev Nagar Extension  
Kullapatti Road, Airport  
Trichy – 620 007. .. Applicant

By Advocate **M/s. Ratio Legis**

**Vs.**

Union of India rep. by  
The General Manager  
Southern Railway  
Park Town, Chennai – 3. .. Respondents

By Advocate **Mr. P. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

Heard. The applicant has filed this OA seeking the following relief:-

“To call for the service records related to the deceased railway employee and the representation dated 16.07.2017 and to direct the respondents to consider the applicant's son J. Muthukumar for appointment on compassionate grounds in accordance with the Master Circular No. 16 issued by the Railway Board and other mandatory provisions and to pass such other/orders”

2. It is submitted that the applicant is a widowed mother of one late J. Balamurugan who died in harness while working as Technician Grade II in the Ponmalai Workshop of the respondents. The applicant submitted Annexure A2 representation to the respondents to consider her another son named J. Muthukumar for compassionate appointment in terms of the Master Circular 16 which is pending for consideration. It is further submitted that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by the Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. Keeping in view the limited relief sought and without going into the substantive merits of the applicant's claim, I deem it appropriate to direct the

respondents to consider Annexure A2 representation of the applicant dated 16.07.2017 in accordance with rules and pass a reasoned order within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(R.Ramanujam)  
Member(A)  
15.06.2018

AS